



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 445/2020**

This the 20<sup>th</sup> day of February, 2020

**Hon'ble Ms. Aradhana Johri, Member (A)**

Mr. Gopal Sharma,  
Age 24 years, Group 'C',  
S/o. Late Shri Anil Kumar,  
R/o. H-13, D.M.S. Colony,  
West Patel Nagar,  
New Delhi – 110 008. ...Applicant

(By Advocate : Ms. Kiran Ahlawat with Mr. Ashwani Upadhyay and Mr. J. S. Chhilar)

Versus

- 1) Union of India,  
Through/Service to be effected upon its;  
Secretary,  
At : Ministry of Agriculture &  
Farmers Welfare,  
Krishi Bhawan, New Delhi – 110 001.
2. Delhi Milk Scheme,  
Through/Service to be effected upon its;  
General Manager, At : DMS,  
West Patel Nagar,  
New Delhi – 110 008. ...Respondents

(By Advocate : Mr. Shailender Tiwari)

**O R D E R (ORAL)**

The applicant Sh. Gopal Sharma is the son of deceased Sh. Anil Kumar who was serving as SSO with respondent no.2 when he expired on 02.12.2017. He has submitted an application for appointment on compassionate grounds in February, 2018 and sent reminders on



01.06.2018 and 20.05.2019. The respondents have not yet passed any orders on the same. They have however given some information to a query under RTI in which they have stated that from 01.01.2013 till 29.06.2013 no appointments have been done on compassionate grounds, since no direct recruitments are being done by them. The applicant has sought compassionate appointment as per the Government policy of compassionate appointment up to extent of 5% quota.

2. Without going into the merits of the case the respondents are directed to pass a reasoned and speaking order within a period of two months, as per rules and law.

3. This O.A is disposed of accordingly. No order as to costs.

(Aradhana Johri)  
Member (A)

/Mbt/